

ITEM NO. MM-A

SECTION XIV

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil)...../2013
CC 20006/2013

(From the judgment and order dated 06/11/2013 in Writ Appeal (C) No. 119/2008 in Writ Petition (C) No. 6877/2005 of the Gauhati High Court at Guwahati)

Union of India through
Secretary, DOPT

.... Petitioner (s)

Versus

Navendra Kumar

.... Respondent(s)

(With application(s) for permission to file SLP, exemption from filing certified copy of the impugned order, exemption from filing annexures/ documents mentioned in the SLP)

Date: 09/11/2013 This Petition was taken up today at the Residential Office of Hon'ble the Chief Justice of India.

CORAM:

HON'BLE THE CHIEF JUSTICE OF INDIA
HON'BLE MRS. JUSTICE RANJANA PRAKASH DESAI

For Petitioners(s)

Mr. Goolam E. Vahanvati, Attorney General
Mr. D.D. Kamat, Adv.
Mr. T.A. Khan, Adv.
Mr. B.V. Balram Das, Adv.

For Caveator/Respondent(s)
For R.No. 1

Dr. L.S. Chaudhary, Adv.
Mr. Purvish Jitender Malkan, Adv.

UPON being mentioned the Court made the following

O R D E R

Taken on Board.

Permission to file SLP is granted.

Exemption from filing certified copy of the impugned order is allowed.

Issue notice returnable on 6th December, 2013.

Dr. L.S. Chaudhary, Advocate accepts notice on behalf of Respondent No.1.

Let notice be issued to other respondents.

In the meantime, there shall be stay of operation of the final judgment and impugned order dated 06.11.2013 passed by the Gauhati High Court in Writ Appeal No. 119 of 2008 in Writ Petition (Civil) No. 6877 of 2005.

In the meantime, Respondent No. 1 is permitted to file counter affidavit within two weeks. Counsel for the petitioner is also permitted to file rejoinder affidavit if he so desires.

Both parties are permitted to file additional documents, if any, in the meantime.

Respondent No. 1 is also permitted to raise all objections in the proposed reply.

Madhu Bala
[Madhu Bala]
Court Master

Savita Sainani
[Savita Sainani]
Court Master